

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2013

Subject : Petition under section 79 (1) (a) (b) (c) and (f) of the Electricity Act, 2003 in respect of power supply related disputes issues raised by Jharkhand State Electricity Board.

Date of hearing : 3.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Damodar Valley Corporation, Kolkata

Respondent : Jharkhand State Electricity Board, Dhurwa

Parties present : Ms. Swagatika Sahoo, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri R.B. Sharma, Advocate, JSEB
Shri Himanshu Shekhar, Advocate, JSEB

Record of Proceedings

Learned counsel for the petitioner submitted that as per reconciliation of outstanding amount carried out by jointly, DVC and JSEB, the undisputed amount stands at ₹ 4213.745 crore (upto June 2013) including ₹ 1628.56 crore towards for delayed payment.

2. Learned counsel for the respondent requested for one week's time to study the rejoinder and file reply, if considered necessary.

3. The Commission allowed the learned counsel for the respondent to file his response to the rejoinder, if any, by 15.7.2014, with an advance copy to the petitioner. If the response is not filed by due date, the Commission shall be at liberty to issue order without taking into consideration the submission made after the due date.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

(T. Rout)
Chief (Law)